

of India, the Central Government decided to set up 71 additional special courts exclusively for the trial of CBI cases in different states. Out of these, 65 courts have started functioning. As such there are 121 Special Courts exclusively for the trial of CBI cases as on 31.07.2012.

(b) No, Sir.

(c) and (d) Do not arise.

(e) Apart from establishment of newly created exclusive CBI courts to ensure speedy disposal of pending cases, Government *inter-alia* has taken following steps :-

- appointment of 43 Special Prosecutors/Assistant Special Prosecutors.
- appointment of Law Officers/Pairvi Officers etc. for 71 newly created Special Additional Courts for CBI on contract basis.
- appointment of 75 posts in Technical Ranks on contract basis.
- all CPOs as well as State Police have been requested to send nomination of officers/officials for deputation in CBI.

Vacant posts for blind/handicapped persons

2106. SHRI BHARATSINH PRABHATSINH PARMAR:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Ministry is aware about the fact that huge reserve posts are lying vacant for physically disabled and blind persons in various Government departments, PSUs, PSU Banks and other semi-Government departments;

(b) whether Government is going for urgent special recruitment of physically disabled and blind persons so that they can spent their life without any hurdles; and

(c) the number of reserved posts for physically disabled and blind persons that are vacant as on date in various Government and semi-Government departments and in PSU Banks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) The information about vacant posts reserved for Persons with Disabilities is not centrally maintained.

A Special Recruitment Drive was launched in 2009 for filling up of backlog reserved vacancies of persons with disabilities. The Drive had concluded on 31.03.2012. As per information received from 72 Ministries/Departments there were 7188 backlog vacancies as on 15.11.2009, out of which 2941 have been filled up, so far.

Amendment in Graft Laws

2107. SHRIMATI JAYA BACHCHAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government is considering any move to amend the graft laws to enable the citizens to know the status of their complaint against the corrupt persons including the officials;

(b) the salient features of the amendments likely to be introduced; and

(c) in what way the citizens would be getting justice at an early date?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) There is no such proposal with the Government.

(b) and (c) Does not arise.

Setting up of health regulators

2108. SHRI BALWINDER SINGH BHUNDER: Will the PRIME MINISTER be pleased to state :

(a) whether the Ministry is planning to set up a health regulator to audit health facility in order to ensure quality health service in the country;

(b) if so, the details in this regard and the broad outlines of the proposed regulator; and

(c) whether the States are proposed to be consulted in this regard as "Health" is a State subject?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) The Twelfth Plan proposals are under preparation and a final view will emerge after necessary consultations and approvals.

(b) Not applicable.

(c) Not applicable.